

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 51928 of 2019-SM

(Arising out of order-in-appeal No. 113-119(SM) CE/JPR/2019 dated 26.04.2019 (01.05.2019) passed by the Commissioner (Appeals), Central Excise & Central Goods, Service Tax, Jaipur).

Shri Amit Gupta

307, Express Tower
Azadpur Commercial Complex
New Delhi-220033.

Appellant

VERSUS

**Commissioner of Central Excise
Central Goods and Service Tax**

Division -C, Alwar, Bye Pass Road
Bhiwadi.

Respondent

APPEARANCE:

Ms. Reena Rawat, Advocate for the appellant
Shri P. Juneja, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51114/2021

DATE OF HEARING/DECISION: 09.03.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 on 27.04.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)